

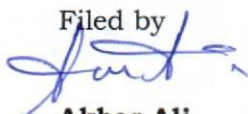
S.L. No. 07

Before the National Green Tribunal
Eastern Zone in Kolkata
I.A. No. 15/2025/EZ
In connection with
O.A. No.49/2024/EZ

Ankur Sharma ... Applicant
-vs-
The State of West Bengal & Ors ... Respondents

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Filed by

Akbar Ali

Advocate
For the Respondent No.11
email: reach.akbar.khalid@gmail.com
(M): 7980039063/9831140924



24 JAN 2025

A

SYNOPSIS

The original application being O.A. No. 49/2024/EZ filed alleging inter alia poor infrastructure, poor maintenance and sheer apathy of the government, Calcutta Leather Complex (CLC) is 'second to none' in environmental violation/pollution allegedly resulting in water and soil pollution and causing threat to river Bidyadhari and Sundarban and internationally protected East Calcutta Wetlands. The cause of action for the original application allegedly arose on 31-05-2023 and 16-02-2024 when the applicant visited the site in CLC and allegedly detected alleged lacking and failures in the matter of environmental management and maintenance in CLC. At all relevant times, Common Effluent Treatment Plants were being operated and maintained by G.B. Construction, a sole proprietorship concern and at all material times, entire administrative control and supervision of CLC and its infrastructures including pollution controlling infrastructures and future infrastructural development and preservation have been entrusted with the Micro, Small & Medium & Textile Department of the Government of West Bengal. Both G B Construction represented by its sole proprietor and the said MSME& T Department represented by the Principal Secretary were and are responsible and accountable persons for alleged pollution, degradation of environment and climate in CLC and accordingly each of them was and is necessary and proper parties in the said Original Application yet they are not made parties to the said Original Application. As such they are required to be added as Party Respondents nos. 12 & 13 for complete adjudication of the issues involves in the said petition. Hence, this interlocutory application.

XXXXXXXX



Before the National Green Tribunal

Eastern Zone in Kolkata

I.A. No.____/2025/EZ

In connection to

Original Application No. 49/2024/EZ

In the matter of

Ankur Sharma son of Shri Ambooj Sharma,
resident of 13/3, Dr. P.K. Banerjee Road,
P.O., P.S. & District Howrah, West Bengal.
Pin-711101

... Applicant

-Versus-

1. The State of West Bengal represented by the Chief Secretary, Government of West Bengal having office at NABANNA (13th Floor), 325, Sarat Chatterjee Road, Shibpur, Howrah-711102
email: cs-westbengal@nic.in

2. Ministry of Environment, Forest and Climate Change, Government of India service through its Deputy Director General, Integrated Regional Office, Kolkata 1B-198, Sector-III, Salt Lake City, Kolkata-700106.
email: iro.kolkata-mefcc@gov.in

3. Central Pollution Control Board represented by its Member Secretary having office at PARIVESH BHAWAN, East Arjun Nagar, Delhi-110032
email: mccb.cpcb@nic.in

4. Department of Environment Government of West Bengal through its Principal Secretary having office at PRANISAMPAD



Secretary having office at PRANISAMPAD BHAWAN, Block (5th Floor), LB-II, Salt Lake, Sector-III, Bidhannagar, Kolkata-700106 email: prsecy.env-wb@gmail.com

5. West Bengal Pollution Control Board represented by its Member Secretary having office at PARIVESH BHAWAN, 10A, Block-LA, Sector-III, Salt Lake City, Kolkata-700106 email: wbpwb@bangla.gov.in

6. The District Magistrate, South 24-Parganas having office at 25, Belvedere Road, Alipore, Kolkata, West Bengal Pin Code 700027 email: dm-ali@nic.in

7. Kolkata Metropolitan Development Authority through its Chief Executive Officer having office at Unnayan Bhavan, DJ-11, Sector-II, Salt Lake, Kolkata-700091 email: ceokmda@gmail.com

8. State Water Investigation Directorate, West Bengal through its Director having office at Nirman Bhavan, DF Block, Sector-I, Bidhannagar, West Bengal, Pin-700091 email: directorsdwid@gmail.com

9. Tardaha Gram Panchayat through its Secretary having office at Tardaha, Tardaha Kapasati, West Bengal, Pin-743502 email: Pradhan.tardahgp@gmail.com

10. M/S M.L. Dalmiya & Company Limited through one of its Directors Ms. Baishali Dalmiya having office at 32, Shakespear



Sarani, Kolkata, West Bengal, Pin 700017
email: mldalmiya@gmail.com



11. CLC Tanners Association through its General Secretary having office at Kolkata Leather Complex, Karaidanga, P.O. Bhojerhat, P.S. Kolkata Leather Complex, 24-Parganas(S), Pin-743502. email: clctanners@gmail.com ...Respondents

Application for addition of party respondents

To

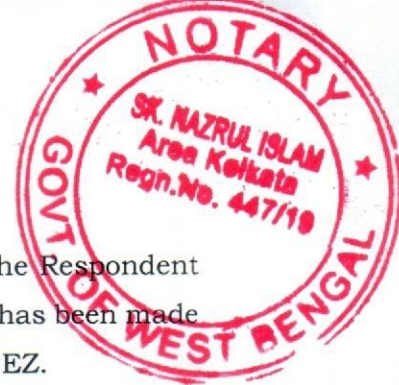
The Hon'ble Chairman and His Companion Members of the National Green Tribunal

The humble application on behalf of CLC Tanners Association, the Respondent No.11 in O.A. 49/2024/EZ, most respectfully

SHEWETH

1. The original application being O.A. No. 49/2024/EZ filed alleging inter alia poor infrastructure, poor maintenance and sheer apathy of the government, Calcutta Leather Complex (CLC) is 'second to none' in environmental violation/pollution allegedly resulting in water and soil pollution and causing threat to river Bidyadhari and Sundarban and internationally protected East Calcutta Wetlands. The cause of action for the original application allegedly arose on 31-05-2023 and 16-02-2024 when the applicant visited the site in CLC and allegedly detected alleged lacking and failures in the matter of environmental management and maintenance in CLC. The petitioner craves leave of the Learned Tribunal to refer the original application at the time of hearing, if necessary.

2. On and from April 2022 until now G.P. Construction, the contractor engaged for construction of new CETP Modules 5 to 8 by the Respondent No.7 (Kolkata Metropolitan Development Authority) with the approval of the Micro, Small & Medium & Textile Department of the Government of West Bengal, (present Nodal Office of Calcutta Leather Complex), was responsible for maintenance and operation of the said CETP Modules which was treating tannery effluent treatable in the old Modules I-IV which was being maintained and operated by the petitioner and was shut down temporarily for executing upgrading work under Mega Leather Cluster



Project, the Implementing Committee whereof was headed by the, the Respondent No.7. However, neither the said contractor and the said Nodal Office has been made party respondent in the original application being O.A. No. 49/2024/EZ.

3. It is pertinent to mention that the renovating work of old Modules of CETP was commenced under Mega Leather Cluster Project in 2022 and continuing until now which has indeed caused collateral damages to the existing effluent transportation system. Modules III-IV of CETP were shut down in March-April 2022 and the same were handed over on 2nd May, 2022 by the petitioner association to the Respondent No.7 (KMDA) for executing upgrading work. Likewise, Modules I-II were shut down in August-September, 2022 and the same were handed over by the petitioner to the Respondent No.5 on 29th November, 2022. In this connection some of the relevant correspondences between the said MSME-T Department and the Petitioner such as (i) Memo No.3220/MSMET/V/7L-13/2016 dated 11-12-2019 (ii) Memo No.1224/MSMET-24012/12/2020 dated 11-04-2022 (iii) Memo No.1442/MSMET/V/7L-29/16 dated 28-04-2022 and (iv) Memo No. 1422/MSMET-24012/V/7L-29/16 dated 28-04-2022 along with Memo of acknowledgment of handover and takeover of the Old CETP Modules 3-4 & 1-2 on 02-05-2022 and 29-11-2022 for executing upgrading work respectively are annexed hereto and marked with the letters **A-1, A-2, A-3, A4 & A-5**

4. It is significant to mention that at all material time since very inception of setting up process of setting up Calcutta Leather Complex into motion pursuant to the directives of the Hon'ble Supreme Court in above mentioned PIL matter, Calcutta Leather Complex (CLC) was to be under the jurisdiction and administrative control of the department of Commerce and Industries Department, Government of West Bengal. The Director of Industry was the Nodal Officer of the CLC for the purpose of the implementation of the CLC Project and development of the onsite and offsite infrastructures including pollution control infrastructure as per approved detailed Project and to supervise over all function and operation in the best interest of the environment and climate.

5. Subsequently by virtue of a notification issued by the State Government dated 18/12/2015 as to amendment in the West Bengal Rules of Business "Calcutta Leather Complex" came under the jurisdiction and administrative control of Micro, Small & Medium Enterprises and Textiles Department, Government of West Bengal

(MSMET Department). Since then, the said department has been functioning as and discharging all duties and obligation and exercising all powers and authorities of the Nodal Office in the matter of Calcutta Leather Complex and its all onsite and offsite infrastructures which includes centralized pollution controlling infrastructure and equipment related to environmental and climate protection. Copy of the said Notification is annexed hereto and marked with the letter **A-6**.

6. The Principal Secretary to the said MSME&T Department is the Nodal Officer and the responsible officer for enforcing Built-Operate-Transfer Agreement dated 07-05-1997 entered into by and between the Government of West Bengal and M/S M.L. Dalmiya & Company Limited, the Respondent No.10 in the Original Application being O.A. No.49/2024/EZ. The said Office is also responsible and accountable for the defective and incomplete onsite infrastructure related to environmental protection in Calcutta Leather Complex and failed to undo defects and also responsible for not completing Solid Waste Management System in CLC.

7. The said Nodal Office also failed to supervise effectively and ensure proper and timely implementation and completion of the ongoing Mega Leather Cluster Project under which Effluent Transportation System (ETS) is being renovated by laying down new pipes in the tannery zones in CLC. Ill planned execution of the renovating work of ETS largely contributed in disrupting smooth transportation of effluent to CETP for treatment.

8. Hence, at the relevant point of time of the alleged water and soil pollution in CLC as pleaded in the original application, the said G.B. Construction was responsible for treating effluent generated in Calcutta Leather Complex in CETP Modules 5 to 8 constructed by them and was and is operating and maintaining the same. Besides, entire Calcutt Leather Complex and its infrastructures including pollution controlling infrastructures was and is under the administrative control of the Nodal Office being MSME&T Department of the Government of West Bengal. More ever, the Respondent No.7 under the supervision of the said Nodal Office was executing work of new pipe laying work for Effluent Transportation System in Calcutta Leather Complex in between 2022 and 2023 and continues until now. Such work had indeed disrupted transportation of effluent due to damage to the catch pits and old pipelines at various points while digging of trenches resulting overflow.



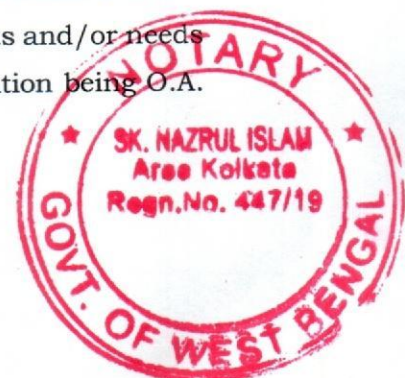
9. Every decision in regard to any matter concerning CLC and its infrastructure including effluent treating plants and equipment is being taken at the high-level administrative set up of the Government of West Bengal on the briefings, appraisals and reporting of the said Nodal Office.

10. The petitioner had shutdown old CETP Modules I to IV under their maintenance and operation for upgrading purpose and thereby facilitated the execution of upgrading work under Mega Leather Cluster Project which is being implemented by the Respondent No.5 under the supervisory control of the said Nodal Office.

11. Hence, at the material times, G.B. Construction being entrusted agency for maintenance and operation of CETP Modules for treating effluent generated by the tanneries in CLC and MSME& T Department Government of West Bengal represented through the Principal Secretary are responsible authority for ensuring treatment of tannery effluent in CLC and making final discharge into the Basanti Canal and was responsible to supervise operation and functioning of the said new Modules of CETP at the relevant point of time of alleged pollution as pleaded in Original Application being OA 49/2024/EZ and also at the time of inspection of the site at CLC conducted by the Special Committee pursuant to the direction of this Ld. Tribunal for report. In this connection downloaded copy of email complaint lodged on 07-04-2023 with Mr. Megnath Dey, Special Secretary of the said Nodal Office against G.B. Construction for not operating pump resulting overflow from the Effluent Transportation System is annexed hereto and marked with the letter **A-7**

12. In the back drop above facts and circumstances it is humbly submitted that the said G.B Construction who was and is operating and maintaining CETP Modules 5 to 8 at the relevant and material point of time of complaint and inspection conducted by the Committee constituted by this Ld. Tribunal and the Nodal Office of the Calcutta Leather Complex (CLC) being responsible authority for any action, inadequate maintenance of environmental aspects and failure to provide effective and complete pollution controlling infrastructure are necessary and proper parties to the said Original Application.

13. The petitioner humbly submits that the G.B. Construction and Nodal Office of Calcutta Leather Complex ought to have been made party respondents and/or needs to be added as party respondents Nos.12 and 13 in Original Application being O.A.



49/2024/EZ whose presence is necessary in order to enable this Hon'ble Tribunal effectually and completely to adjudicate upon and settle all the questions involved in the original application in the interest of justice.

14. The petitioner submits that unless the order as prayed for is passed your petitioner shall suffer irreparable loss and serious prejudice.

15. This application is bonafide and made in good faith and for the ends of justice

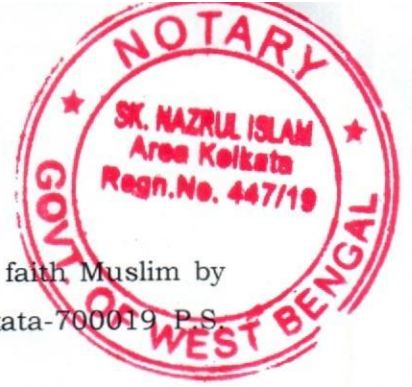
In the circumstances stated above, the petitioner most humbly prays that Your Lordships will be graciously pleased to add Micro, Small & Medium Enterprises and Textiles Department, Government of West Bengal represented through its Principal Secretary having office at Shilpa Sadan, 7th-8th Floor, 4, Abanindra Nath Tagore Street (Camac Street), Kolkata-700016 email: mismet.gowb@gmail.com and G.B. Construction represented by its sole proprietor Mr. Partha Guha having office at 196, Raja Ram Mohan Roy Road, Kolkata-700008 email: info@gbconstruction.in as Respondent Nos. 12 & 13 in the original application being O.A. 49/2024/EZ (Ankur Sharma -vs- State of West Bengal & Ors) and pass such further and other order or direction as your Lordship deem fit and proper in the interest of justice.



And your petitioner as in duty bound shall ever pray.

✓ CLC TANNERS ASSOCIATION
by the pen of
Md. Lia Nafi
Joint Secretary

AFFIDAVIT



I, MD. ZIA NAFIS son of Late Md. Nafis aged about 50 years by faith Muslim by occupation business and residing at 2B, Colonel Biswas Road, Kolkata-700019 P.S. Karaya, do hereby solemnly affirm and say as follows :-

1. I am the Joint Secretary of the CLC Tanners Association, the Respondent No.11 in the instant matter (hereinafter referred to as "Answering Respondent"). I am duly authorized and empowered inter alia to represent the Respondent Association in the instant case and to sign and verify petition and any other papers and pleading connected thereto in the name and for and on behalf of the Respondent Association. As such I am competent and empowered to sign and verify foregoing affidavit for and on behalf of the Respondent Association.

18. That the statements contained in paragraphs 1 to 11 of the foregoing petition are true to my knowledge and the rest are my humble submissions before this Hon'ble Tribunal.

Prepared in my office &

Identified by me:

Advocate

WB/274/1987

Md. Zia Nafis
DEPONENT

Solemnly Affirmed and
Declared before me U/S 139
CPC, U/S 297 (C) CRPC

Notary

SK, Nazrul Islam
Notary, Govt. of W.B.
Regn. No. 447/19
City Civil Court, Calcutta



24 JAN 2025



9

Annexure A-1

Dr. M
23/12/19

Government of West Bengal
Department of Micro, Small And Medium Enterprises And Textiles,
Shilpa Sadan, 7th Floor, 4, Abanindranath Tagore Sarani (Camac Street),
Kolkata - 700 016.

Memo No. 3220 /MSMET/7L-13/2016

Date: 11.12.19

To
The Chief Executive Officer,
CLC Tanners Association,
Calcutta Leather Complex, Dist.: South 24-Parganas, PIN : 743 502

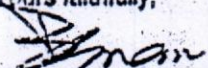
Sub : Draft Memorandum of Understanding to be executed with the Tanneries
to be set up in Calcutta Leather Complex (CLC).

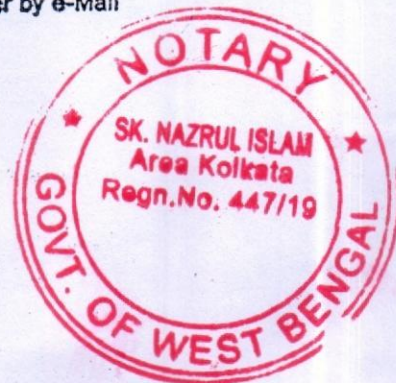
Sir,

1. The Government of West Bengal has been developing a "Mega Leather Cluster" in Calcutta Leather Complex by investing huge amount of money for creation of common infrastructures for the benefit of the tanneries to be set up in the Complex.
2. This makes it imperative that the tanneries also would be under obligation to utilize the Common Infrastructure so being put in place and abide by the terms & conditions set out for such usage.
3. The physical implementation of the new infrastructure in CLC is being undertaken by Kolkata Metropolitan Development Authority (KMDA) as designated Special Purpose Vehicle (SPV) for the Mega Leather Cluster (MLC) Project. Whereas under an Agreement executed on 18.05.2005, the "Operation & Maintenance" of the existing infrastructure vests in the CLCTA.
4. However, under the terms & conditions enjoined with the Tenders invited for construction of new infrastructures, e.g., construction of 4 (four) CETPs, ETS and renovation of existing 4 (four) CETPs, the Contractor(s) engaged for such work would undertake "Operation & Maintenance (O&M)" of such infrastructures for a limited period of time post commissioning which is 5 (five) years thence under the overall superintendence of the SPV, viz., KMDA.
5. For ensuring fulfilment of the objective as mentioned in the paragraph 2 above, and without prejudice to the O & M arrangement as affirmed by the Agreement dated 18.05.2005, a "Memorandum of Understanding (MoU)" has been drafted out clearly delineating the role & functions of the designated "SPV" (viz. KMDA) and "O & M Agency" (viz. CLCTA) vis-a-vis the beneficiary tanneries.
6. Be it may clearly expressed and understood that the while the MoU will have perpetual effect, the role of SPV shall be over after the maintenance period of 5 yrsrs of the new infrastructures by the "Contractor(s)" is over. Till then, the CLCTA's role would be limited to realization of the "Users' Charge" from the beneficiary Tanneries and deposit portion of it, after meeting the expenses, into the State Exchequer so long as the amount spent by the Government now on O & M Expenses (as a part of the accepted Tender Amount) is not fully recovered. Thereafter the O & M of such infrastructure may vest into CLCTA by default in terms of the extant Agreement dated 18.05.2005 unless the same is revoked/annulled/modified for reasons applicable.
7. With the premises as above I am directed to share the MoU drafted by this Department with you for your information and official endorsement before formal execution.
8. This "Draft" MoU is a "Tripartite" one and supersedes all earlier "Drafts" shared earlier by e-Mail communications to you.

Encl : As stated.

Yours faithfully,


Assistant Secretary to the
Government of West Bengal





Government of West Bengal
Department of Micro, Small & Medium Enterprises & Textiles
Shilpa Sadan (7th Floor), 4, Abanindranath Tagore Sarani (Camac St.), Kolkata-700016

Memo No 1224 MSMET-24012/12/2020

Dated 11-04-2022

The Hony. General Secretary,
CLC Tanners Association,
CETP, Karaidanga,
Calcutta Leather Complex,
Bantala, South 24-Parganas.

Sub: Renovation & Up-gradation of the existing 4 CETP Modules (CETP-1 to 4)-Reg.

Sir,

The KMDA has informed this Department that in a meeting held at the office of the CLCLTA on 15.03.2022 it was decided, *inter alia*, that existing 4 CETP would be renovated in a phased manner i.e. 2 Modules at a time.


But, the Executing Agency engaged by KMDA informs that it is not in line with tender condition and technically difficult as well for them to execute up-gradation works in phased manner, i.e., 2 CETP Modules at a time keeping the other 2 running (a copy of the letter of the said Agency is enclosed).

As such, the Executing Agency has requested for allowing the execution of up-gradation works for all the old 4 CETP Modules at a time to complete the same in a time-bound manner and to arrest the cost escalation as well.

The Department of MSME & Textiles has been in touch with KMDA and WBPCB for allowing operation of CETP 5, 6, 7 & 8 during the intervening period for treatment of tannery effluent of the Units currently being treated in CETP -1, 2, 3 & 4. The immediate consequence will be delay in connecting the old tanneries, so long rendered unable to start operation due to want of CETP facilities, with new CETP 5 & 6 till the renovation of CETP 1, 2, 3 & 4 is completed. But this seems now unavoidable.

In view of above, this is to request you to kindly give consent to the revised arrangement above regarding execution of renovation of old CETP 1, 2, 3 & 4 simultaneously so that the work can be completed as quickly as possible.

Yours faithfully,



Joint Secretary to the
Government of West Bengal

Dated 11-04-2022

Memo No 1224 1/(1)MSMET-24012/12/2020

Copy forwarded for taking necessary action to:

- 1) Sri Prantik Roy, CE, KMDA
- 2) Sri Partha Pratim Samaddar, Grant Thornton Bharat LLP for information ;


Joint Secretary to the
Government of West Bengal





Government of West Bengal
Micro, Small & Medium Enterprises and Textiles Department,
Shilpa Sadan, 4, Camac Street, Kolkata- 700016

No. 1442 /MSMET/V/7L-29/16

Dated : 28.04.2022

To
The Chief Executive Officer
KMDA

Sub: Renovation & up-gradation of existing 4 CETPs at Calcutta Leather Complex
and issues connected with that.


Madam,

I am directed to forward herewith a copy of the letter received from the CLC Tanners Association wherein it has been requested to address certain issues, such as, employment of 300 plus workers/employees engaged in CETPs I to IV and reduction of power load in electricity etc.

I am also directed to request you to kindly hold a meeting with the CLC Tanners Association for comprehending the issues by them and for resolving the matter with appropriate action as may be deemed fit.

Encl: As stated above.

Yours faithfully,

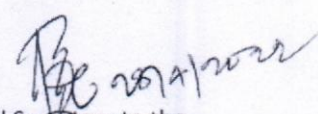

Special Secretary to the
Government of West Bengal

Memo No. 1442 /2(2) / MSMET/V/7L-29/16

Dated : 28.04.2022

Copy forwarded for information to –

1. Sr. P.S. to the Principal Secretary, MSME&T Deptt. , Government of West Bengal
2. The CEO, CLC Tanners Association


Special Secretary to the
Government of West Bengal





o/c

Office of Executive Engineer
RE Division-III, Housing Sector, KMDA
Baghajatin STP Complex, Kolkata-700092

**Kolkata
Metropolitan
Development
Authority**

Memo No: 01/EE/RED-III/Housing/KMDA/W-5/2021-22

Dated 02/05/2022

Sub: Handing over Existing Old CETP module 3 and 4 for upgradation work

Ref.: Tender No: SE(C-IV)/Housing (RE)/KMDA/05 of 2021-22

We the CEO, CLCTA and other officials of CLCTA, Bantala leather complex and Executive Engineer's (Civil & EM wing) on behalf of KMDA, are hereby handing over and taking over the old existing CETP module 3 & Module 4 in phase wise manner for upgradation work in following condition given below

Facility	Status
Equalization tank 3A	Bottom Sludge has been cleaned and stacked inside the tank. CLC's officials informed that they would clean the same within a few day
Equalization tank 3B	Bottom settled sludge cleaning is in progress. The settled sludge is being stacked inside the tank. It was informed that the same will complete in next few days
Equalization tank 4A	Filled with sludge and Entire tank cleaning is pending
Equalization tank 4B	Filled with sludge and Entire tank cleaning is pending
Flash Mixture for module 3	Cleaned
Flocculation tank for module 3	Filled with sludge and need to be cleaned
Flash Mixture for module 4	Filled with sludge and need to be cleaned
Flocculation tank for module 4	Filled with sludge and need to be cleaned
Primary Settling Tank of Module 3	Cleaned
Primary Settling Tank of Module 4	Filled with sludge and need to be cleaned
Aeration tank for Module 3	Cleaned
Aeration tank for Module 4	sludge cleaning is going on in aeration tank of module 4, approx. 90 % sludge has been cleaned.
Secondary Clarifier Module 3	Cleaned
Secondary Clarifier Module 4	Cleaned
Sludge Storage Tank beside filter press	Cleaned
Sludge Drying Bed	Sludge drying bed is filled with sludge and need to be cleaned

It was confirmed from the CLCTA officials that all the pending activities under Module 3 & 4 of Old CETP will be completed by 31st May 2022.

Handed Over By

Taken Over By

Chief Executive Officer, CLCTA

Executive Engineer (E&M), JNNURM-I
Executive Engineer (E/M)
E.E. (E/M) / JNNURM-I
K.M.D.A.



Executive Engineer (E&M), JNNURM-I
Executive Engineer (E/M)
E.E. (E/M) / JNNURM-I
K.M.D.A.

OFFICE OF EXECUTIVE ENGINEER
RE Division-III, Housing Sector, KMDA
Baghajatin STP Complex, Kolkata-700092

13

Memo No: 01/1(10)/EE/RED-III/Housing/KMDA/W-5/2021-22

Date 02/05/2022

- 1) The CEO, KMDA
- 2) The Special Secretary, MSME & T, Govt. Of West Bengal
- 3) The Chief Engineer, GAP Sector, In charge of CLC Works, Housing Sector (RE), KMDA
- 4) The Chief Engineer II, E&M sector, KMDA
- 5) The General Secretary, CLCTA, Bantala Leather Complex
- 6) SE(C-IV), Housing, KMDA
- 7) SE, E&M Circle-I, KMDA
- 8) Executive Engineer (E&M), JNNURM-I
- 9) Assistant Engineer RED-III, KMDA.
- 10) Radikale-EES-AQUACHEM-JV, Executing Agency.

B. Khan
02/05/2022
Executive Engineer
RED-III, Housing Sector
KMDA
EXECUTIVE ENGINEER
R.E DIV-III, HOUSING SECTOR
K.M.D.A





14
Annexure A-5

OFFICE OF THE EXECUTIVE ENGINEER
RE Divn. - III, Housing Sector, KMDA,
Baghajatin, STP Complex, Kolkata-700094

**Kolkata
Metropolitan
Development
Authority**

No: 83/EE/RED-III/HOUSING/W-05/KMDA/2022-23

Dated: 29.11.2022

Sub: Handing over-Existing Old CETP Module 1 and 2 for upgradation work

Ref.: Tender No.: SE(C-IV)/Housing (RE)/KMDA/05 of 2021-22

We the CEO, CLCTA and other officials of CLCTA, Bantala leather complex and Executive Engineer's (Civil & EM wing) on behalf of KMDA, are hereby handing over and taking over the old existing CETP module 1 & module 2 in phase wise manner for upgradation work in following condition given below

Facility	Status
Equalization tank module - 1A	Cleaned
Equalization tank module -1B	Cleaned
Equalization tank module-2A	Cleaned
Equalization tank module- 2B	Cleaned
Flash mixture tank module - 1	Cleaned
Flocculation tank module -1	Cleaned
Flash mixture tank module - 2	Cleaned
Flocculation tank module -2	Cleaned
Primary clarifier module - 1	Cleaned
Primary clarifier module - 2	Cleaned
Aeration tank module -1	Cleaned
Aeration tank module -2	Cleaned
Secondary clarifier module -1	Cleaned
Secondary clarifier module -2	Cleaned
Treated flowed tank module 1,2	Cleaned
Sludge holding tank module 1,2	Cleaned

Handed Over by

Taken Over by

[Signature]
29/11/22

Chief Executive Officer, CLCTA

[Signature]
29/11/2022
Executive Engineer (Civil)
RED-III Housing KMDA
EXECUTIVE ENGINEER
R.E DIV-III, HOUSING SECTOR
K.M.D.A



[Signature]
29/11/22
Executive Engineer (E&M) JNNURM-II
Executive Engineer (E&M) JNNURM-I
E.E. (E/M) / JNNURM-I
K M D A.

Mem: No. 83(1/10) /EE/RED-III/HOUSING/W-05 /KMDA/2022-23

Date: 29.11.2022

Copy forwarded for information & necessary action to:-

- 1) The CEO, KMDA.
- 2) The Special Secretary, MSME & T, Govt. Of west Bengal
- 3) The Chief Engineer, GAP, In-charge of CLC Housing Sector, KMDA
- 4) The Chief Engineer II, E&M Sector, KMDA
- 5) The General Secretary, CLCTA, Bantala Leather Complex.
- 6) SE(C-IV), housing, KMDA.
- 7) SE, E&M Circle-I, KMDA.
- 8) Executive Engineer (E&M), JNNURM-I.
- 9) Assistant Engineer RED-III, KMDA.
- 10) M/s Radikale Ees Aquachem JV.

B. Paul
29/11/2022
Executive Engineer,
Div-III, RE, Housing Sector,
KMDA





16
Annex-A-6

Government of West Bengal
Home Department
Co-ordination Branch
"NABANNA", 4th Floor, Room No. 410,
325, Sarat Chatterjee Road, Howrah - 711 102.

NOTIFICATION

No. 1119- Home (Cons) / R2R (Cons) - 12/2007 Dated, Howrah, the 18th December, 2015.

In exercise of the power conferred by clause (3) of article 166 of the Constitution of India, the Governor is pleased hereby to make the following amendment in the West Bengal Rules of Business, as subsequently amended (hereinafter referred to as the said rules):-

Amendment

In the First Schedule to the said rules, under the heading "Allocation of business among departments", under the sub-heading "XIX. Department of Micro, Small and Medium Enterprises and Textiles", in Part I, in item 4, after sub-item(xiii) and the entries relating thereto, insert the following sub-item and entries:-

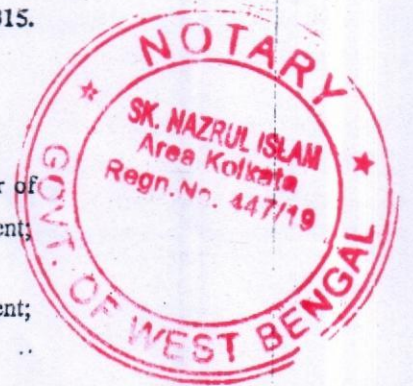
"(xiv) Calcutta Leather Complex".

By order of the Governor,

Sd/- Sanjay Mitra
Chief Secretary to the Government of West Bengal.

No. 1119/1(14) - Home (Cons) Dated, Howrah, the 18th December, 2015.
Copy forwarded for information and necessary action to:-

1. Principal Secretary to the Hon'ble Chief Minister;
2. Addl. Chief Secretary to H.E. the Governor of West Bengal;
3. Secretary to the West Bengal Legislative Assembly Secretariat;
4. Private Secretary to the Hon'ble Minister-in-Charge/ Minister of State-in-Charge/ Minister of State, _____ Department;
5. Addl. Chief Secretary/ Principal Secretary/ Secretary, _____ Department;
6. Sr. P.S. to Chief Secretary to the Government of West Bengal;
7. Chief Government Whip, West Bengal Legislative Assembly;
8. Ld. Advocate General to the Government of West Bengal;
9. Accountant General (A & E), West Bengal;
10. Accountant General (Local Bodies Audit), M.S.O. Buildings, Salt Lake, Kolkata - 700 064;
11. Pay & Accounts Officer, Kolkata Pay & Accounts Office - I/ II/ III;
12. Under Secretary to the Government of West Bengal;
13. Librarian, West Bengal Secretariat Library;
14. Guard File.

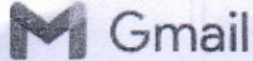


Sd/- 18/12/15

Special Secretary to the Government of West Bengal.

17

Annexure - A-7



CLCTA CLCTA <clctanners@gmail.com>

Important information about M/s.GB Construction attached

5 messages

CLCTA CLCTA <clctanners@gmail.com>

Fri, Apr 7, 2023 at 8:16 PM

To: Meghnad De <meghnadsswb@gmail.com>, Department of MSME& Textiles <msmet.gowb@gmail.com>, imran <imran@cruskeexports.com>

Cc: Safi Msme <safiullahmufti@yahoo.in>

Dear Sir,

Please find the videos attached herewith for your kind & ready reference.

Sir M/s. GB construction is not operating pumps and effluents are overflowing from the ETS pipelines rather than going to CETP Modules V - VIII for treatment which may please be noted and taken into record.

Please treat this as " Most Urgent ".

Thanks

Abdul Matin
Chief Executive Officer
CLC Tanners Association

VID-20230407-WA0068.mp4
10433K

Meghnad De <meghnadsswb@gmail.com>

Mon, Apr 10, 2023 at 11:06 AM

To: PRANTIK RAY <rekmda.ce@gmail.com>

Cc: rpandey77 <rpandey77@hotmail.com>, Ceo Kmda <ceokmda@gmail.com>, Md Hasibul Molla <hasib.besu12@gmail.com>, CLCTA CLCTA <clctanners@gmail.com>

Kindly share a feedback on this

[Quoted text hidden]

VID-20230407-WA0068.mp4
10433K

CLCTA CLCTA <clctanners@gmail.com>

Mon, Apr 10, 2023 at 1:44 PM

To: imran <imran@cruskeexports.com>, springshahid@yahoo.co.in, nafistanning <nafistanning@yahoo.com>

[Quoted text hidden]

CLC TANNERS ASSOCIATION
CETP Administration Bldg
CALCUTTA LEATHER COMPLEX
Basanti Highway, Karaidanga,
Karaidanga, 24 Parganas South
PIN-743502, West Bengal



VID-20230407-WA0068.mp4
10433K

CLCTA CLCTA <clctanners@gmail.com>

Mon, Dec 23, 2024 at 4:57 PM

To: "reach.akbar.khalid" <reach.akbar.khalid@gmail.com>

AKBAR ALI
Advocate
Calcutta High Court

10, Old Post Office Street,
Room No.117, Kolkata-1
9831140924/7980039063

e-mail: reach.akbar.khalid@gmail.com

Dated 24-01-2025

- ✓ 1. Mr. Ankur Sharma
 Advocate/Applicant in O.A. 49/2024/EZ
 E-mail: adv.ankursharma9@gmail.com ✓
- ✓ 2. Rashmi Singhee
 Advocate for the Respondent No.2
 E-mail: iro.kolkata-mefcc@gov.in
- ✓ 3. Mr. Sibojyoti Chakraborty
 Advocate for the respondent No.3
 7, Old Post Office Street, First Floor, Room No.14
 Kolkata-700001 Mobile: 90007035534
- ✓ 4. Mr. Sudip Kumar Dutta
 Advocate for the Respondent Nos.1,4,6 & 8
 12/1, Hare Street, Room No.1, Kolkata-700001
- ✓ 5. Mr. Ayush Kumar Dashich
 Advocate for Respondent No.5
 8, Lyons Range, (Behind Writers' Building),
 Mitra Building First Floor Kolkata-700001
 Email : akdadhich.legal@gmail.com ✓
- ✓ 6. Ms. Paushali Banerjee
 Advocate for the respondent No.7
 7A, Kiron Sankar Roy Road, Kolkata-700001
- ✓ 7. Mr. Bikash Shaw
 Advocate for the Respondent No.10
 10, Old Post Office Street, Room No.107/4
 Kolkata-700001 email: bikash90999@gmail.com

Received Beisb 24/1/25
 Ravi Kumar
 for Rashmi Bother behalf
 Recd on behalf
 of Mr. S. Chakraborty Bar
 - Kaishoren Bar
 24-01-2025

Recd to copy on 24/1/25
 Ar
 (Ar)

Received
 but not executed
 on 24/1/25
 at 1.40 P.M
 Bar 24/1/25

Before the National Green Tribunal
 Eastern Zone in Kolkata
 I.A. No.____/2025/EZ
 In connection to
 Original Application No. 49/2024/EZ
 Ankur Sharma

-vs-

State of West Bengal & Ors

Madam (s)/Sir(s)

Please find enclosed copy of interlocutory application along with all annexures thereto
 in connection to O.A. No.49/2024/EZ.
 Kindly acknowledge.



Enclosed: As stated above

Interlocutory application in O.A. No.49/2024/EZ (Ankur Sharma -vs- State of West Bengal & Ors. on behalf of the Respondent No.11

1 message

Tapu Xerox <tapuxerox@gmail.com>

Fri, Jan 24, 2025 at 2:10 PM

To: Ankur Sharma <adv.ankursharma9@gmail.com>, "akdadhich.legal@gmail.com" <akdadhich.legal@gmail.com>

24-01-2025

To
Mr. Ankur Sharma Advocate-in-Person/Applicant
Mr. Ayush Kumar Dashich Advocate for Respondent No.5

Sir(s)
Please find attached subject application on behalf of my client, the Respondent No.11 in O.A. No.49/2024/EZ.

yours faithfully
Akbar Ali
Advocate

SCAN DETAILS: -

Page Count - Pages

Scan Quality - 200dpi

Scan Mode - B/w

With regards,

TAPU XEROX

10, OLD POST OFFICE STREET,


GROUND FLOOR, KOL-700 001

SANTANU PAUL

+91 8013961438 (M)

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